

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.4513
TO BE ANSWERED ON 23.03.2021**

SUB-CATEGORISATION OF OBCs

4513. SHRI G.S. BASAVARAJ:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the tenure of Justice G Rohini Commission set up to examine the sub-categorisation of Other Backward Classes (OBCs) has been extended till the end of July 2021 and if so, the details thereof;

(b) whether the Commission has made use of data contained in the Socio-Economic and Caste Census 2011 and whether relevant portions of SECC 2011 report on findings of the Census 2011 on four sub-categories of OBCs have been made public;

(c) if so, the details thereof;

(d) whether there is a feeling that sub-categorisation of OBCs should be made to ensure equitable distribution of representation among all OBC communities; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a): Yes, Sir. The tenure of the Commission has been extended for the tenth time upto 31st July 2021.

(b) to (e): The Commission to examine sub-categorization of OBCs (CESOB) has been entrusted with the task of examining the need for Sub-categorization of OBCs and give its recommendations. The Commission is yet to submit its report to the Government. Therefore, the details of the data being used by it are not available at present. The portion of SECC 2011 report containing Caste wise data has not been made public.
